

(7)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
NEW DELHI.

O.A.No.772 /1997

New Delhi: this the 29th day of May, 1997.

HON'BLE MR. S. R. ADIGE, MEMBER(A).

Narinder Pal Singh,
Junior Engineer(Civil),
Superintending Surveyor of Works,
New Delhi, Zone-I, CPWD,
Nimman Bhawan,
New Delhi
..... Applicant
(Applicant in person)

Versus

Union of India through

1. The Superintending Engineer,
Coordination Circle (Civil)
CPWD, Y-Shape Building,
IP Estate,
New Delhi.
2. Superintending Surveyor of Work,
New Delhi Zone-I, CPWD,
Nimman Bhawan, New Delhi
... Respondents

(By Advocate: Mrs. Pratibha Gupta)

JUDGMENT

HON'BLE MR. S. R. ADIGE MEMBER(A).

Applicant impugns order dated 3.3.97 (Annexure-A1) posting him to Non-Field Unit (Planning) in Delhi and seeks posting in Field Unit in Delhi.

2. Impugned order dated 3.3.97 no longer survives as it has been superseded by respondents' subsequent order dated 11.4.97 (Annexure-R1) posting applicant to a non-field Unit but outside Delhi, to Mount Abu (Serial 65).

3. Respondents contend that applicant has continued in Delhi for more than 19 years and was

therefore due for a transfer out of Delhi. It is not denied that applicant has an all India transfer liability.

4. Applicant has filed OA No. 1324/97 praying for the production of record of a large number of JEs who he claims have a longer stay than him in Delhi but have not been relieved from their position till date.

5. Respondents have stated in para 5 of their reply that applicant has not exhausted the available remedies.

6. Applicant should exhaust the available remedy of representing to the concerned authorities in the first instance, who on receipt of the representation should dispose of the same by a speaking and reasoned order in accordance with rules and instructions on the subject.

7. The OA is disposed of accordingly. No costs.

Arif Ali
(S.R.ADIGE)
MEMBER (A).

/ug/